

पानी में बह गई क्योंकि जनता को उस बारे में कोई पूर्व सूचना नहीं दी गई थी और लाखों रुपयों की हानि हुई; और

(ख) यदि हां, तो क्या सरकार यमुना के किनारे रहले वाने दिल्ली के किसानों को उन्हें हुई हानि के लिए मुआवजा देने पर विचार करेगी ?

कृषि तथा ग्रामीण विकास मंत्रालयों में उप मंत्री (कुमारी कमला कुमारी) : (क) दिल्ली प्रशासन की सूचना के अनुसार मार्च, 1982 के प्रथम सप्ताह में स्रवण क्षेत्र में व्यापक वर्षा होने के फलस्वरूप यमुना नदी का जल स्तर बढ़ गया था लेकिन जल तटों के बाहर नहीं बहा। ग्रामों को जल स्तर बढ़ने की संभावना के बारे में अग्रिम सूचना दे दी गई थी। जल स्तर के बढ़ने से, नदी के किनारे उगायी गई कुछ सब्जी फसलों को छोड़कर, किसी अन्य फसल को नुकसान नहीं पहुंचा।

(ख) किसान अपने जोखिम पर नदी तट पर सब्जी की फसलें उगाते हैं। अतः ऐसे किसानों को उनके द्वारा इस प्रकार से उठायी गयी हानि, यदि कोई हो, के लिये किसी प्रकार का मुआवजा देने का प्रश्न ही नहीं होता।

Cold Storages for Orissa

6711. SHRI K. PRADHANI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have a proposal to finance various State Governments for constructing some additional number of cold storages;

(b) if so, the amount allocated in 1982-83 for the construction of cold storages in the State of Orissa;

(c) the number of cold storages that are under construction or going to be constructed in the various districts of Orissa in the above financial year; and

(d) the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI) : (a) Yes, Sir. In the Cooperative sector, Cold Storages are being set up by the cooperatives with the assistance of the State Governments, supplemented by financial assistance from the National Cooperative Development Corporation.

(b) The National Cooperative Development Corporation (NCDC) provides assistance on the basis of specific viable proposals received from the State Government for establishment of cooperative cold storage units. NCDC has proposed a tentative provision of Rs. 40 lakhs for assisting cooperative cold storages in Orissa.

(c) and (d). 14 Cooperative cold storages with a capacity of 13670 tonnes are already functioning in Orissa. 8 more cooperative cold storages (including expansion of existing units) are under construction. The decision regarding new cold storages to be established will have to be taken by the Government of Orissa.

Continuance of Cattle Grazing in Bharatpur Bird Sanctuary

6712. SHRI R.P. GAEKWAD : Will the Minister of AGRICULTURE be pleased to state :

(a) whether cattle grazing still continues in the bird sanctuary at Bharatpur in Rajasthan even after its being declared a National Park ; and

(b) if so, the steps taken to check the grazing at this place which is the attraction of the world tourists ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN) : (a) Yes, Sir.

(b) The question of stopping grazing altogether is engaging the attention of the State Government, which had set up a committee to study the problem and give recommendations about alternatives. The Committee is reported to have submitted its recommendations to the State Government and a final decision is expected shortly.

Penalty imposed for misuse of Premises

6713. SHRI R. N. RAKESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether D. D. A. is penalising the house-owners in Delhi for commercial misuse in residential premises by the occupant-misuser;

(b) whether D. D. A. is imposing more and more penalties on the house owner in Delhi independent of the occupant-misuser for the misuse of the premises by the occupant misusers from time to time;

(c) whether the penalty so imposed on the house owner in Delhi by D. D. A. for the commercial misuse by the occupant-misuser based on the ever increasing current value of commercial land for a 12 month period may exceed the rent receivable for 12 month period or even exceed the total income of the owner for the same 12 month period; and

(d) if so, what action is proposed to be taken in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) The Delhi Development Authority is charging penalty from the lessee for misuse of residential premises as commercial irrespective of the fact whether the misuse is done by the lessee or his occupant tenant (s).

(b) and (c). The penalty for misuse is worked out on the basis of the market rates. Because the market rates of the various areas are increasing from year to year the penalty automatically increases every year. The DDA have reported that they are not aware of the rents being charged by the lessees from their tenants.

(d) The DDA have no option but to continue to impose the penalty for misuse of residential premises for commercial purpose so long as the misuse is not vacated.

Problem Villages in Delhi

6714. SHRI SONTOSH MOHAN DEV : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the Delhi Municipal Corporation has identified 148 villages out of 245 villages as problem villages;

(b) if so, the names of the problem villages in Delhi Municipal Corporation area and the action being taken with the amount sanctioned upto date to cover these villages with drinking water supply; and

(c) the details of the amount spent and number of the villages in this area benefited (with the names) during the last three years, year-wise ?